

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

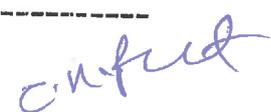
Original Application No 25 OF 2025  
IN THE MATTER OF

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Cuttack

Date: 18/03/2025

  
ADVOCATE

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No 25 OF 2025  
IN THE MATTER OF**

Hazari Dehuri & Another .... Applicants

-Versus-

State of Odisha and Others .... Respondents

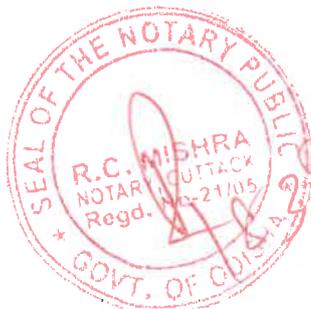
**AFFIDAVIT FILED BY THE RESPONDENT NO.10**

I, Dr. Nihar Ranjan Nayak, aged about 55 years, S/o-Sri Dandapani Nayak, at present working as Member Secretary, Odisha Biodiversity Board, Regional Plant Resource Centre Campus, Ekamrakanan, Nayapalli, Bhubaneswar-751015, Dist. Khurda, Odisha, do hereby solemnly affirm & state as follow: -

1. That the Government of India first enacted the Biological Diversity Act, 2002 (Amended 2023) and the Rules, 2024. National Biodiversity Authority (NBA) was formed in 2003 to implement this act. Based on this Act, the Government of Odisha constituted the Odisha Biodiversity Board in 2009 and enacted the Odisha Biological Diversity Rules in 2012. The main function of the Odisha Biodiversity of the Board is to

- Advise the State Government, subject to any guidelines issued by the Central Government, on matters relating to the Conservation of Biodiversity, Sustainable Use of Its Components, and Equitable Sharing of The Benefits Arising from Utilizing Biological Resources.
- Regulate by granting approvals or otherwise requests **for commercial utilization or bio-survey and bio-utilization** of any biological resources by Indians.
- Perform such other functions as may be necessary to **carry out the provisions of this Act** or as may be prescribed by the State Government.

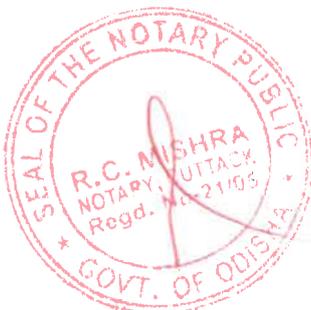
*Dr. Nihar Ranjan Nayak*  
Member Secretary  
Odisha Biodiversity Board



2. Para- 1 to 25 No comments.
3. Para- 26. That according to the Section 37 of the Biological Diversity Act, 2002 (Amended 2023), The Odisha Biodiversity Board , recommends to the State Govt. for declaration on any Unique Biodiversity Rich site as the Biodiversity Heritage Site in the state of Odisha. No proposal under consideration for the 20 Acres of Land Binghagiri Mauza of Khordha District.
4. That, the Odisha Biodiversity Board was not involved in the process of land allotment granted in favour of the Respondent No.11, Central Council for Research in Yoga and Naturopathy, Govt. of India.
5. That, since this matter primarily relates to the Forest, Environment and Climate Change Department, Govt. of Odisha not relate to the office of the Respondent No.10, the Odisha Biodiversity Board may be spared (excluded) as a respondent.
6. That the averments which have not been specifically replied shall be deemed to have been denied and the Deponent craves leave of the Hon'ble Tribunal to make further submissions and file further affidavit(s) in support of their contentions in the interest of justice and for effective adjudication by the Hon'ble Tribunal.
7. That, the facts stated above are true to the best of my knowledge and belief based on the available official records.

conflict  
ATL

Member Secretary  
Odisha Biodiversity Board



VERIFICATION

I, Dr. Nihar Ranjan Nayak, aged about 55 years, S/o- Sri Dandapani Nayak, at present working as the Member Secretary, Odisha Biodiversity Board, Regional Plant Resource Centre Campus, Ekamrakanan, Nayapalli, Bhubaneswar-751015, Dist. Khurda, Odisha, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and nothing material has been concealed therefrom. Verified at Cuttack on this the 18<sup>th</sup> Day of March, 2025.

Identified by:  
*c. u. fut*  
Advocate

*Nihar Ranjan Nayak*  
Verificant  
Member Secretary  
Odisha Biodiversity Board

AFFIDAVIT

I, Dr. Nihar Ranjan Nayak, aged about 55 years, S/o- Sri Dandapani Nayak, at present working as the Member Secretary, Odisha Biodiversity Board, Regional Plant Resource Centre Campus, Ekamrakanan, Nayapalli, Bhubaneswar-751015, Dist. Khordha, Odisha, do hereby solemnly affirm & state as follows: -

1. That I am the Respondent No.10 in the aforesaid Original Application. I am well acquainted with the facts of the case and as such competent to swear this affidavit on my official capacity.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by:  
*c. u. fut*  
Advocate

*Nihar Ranjan Nayak*  
Deponent  
Member Secretary  
Odisha Biodiversity Board

CERTIFICATE

*Cartridge Papers are not available.*  
I, *D. K. Mishra*, being identified by *c. u. fut* Advocate/Adv'ts. Clerk/O. J. G's office/Notary personally, that the facts stated above are true to the best of his/her knowledge.

